

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 757 AND 745 OF 2016**

**IN  
DFR NO. 4166 of 2016**

**Dated: 23<sup>rd</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Telenor (India) Communications Pvt. Ltd. & Anr. ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor  
Ms. Suruchi Thapar  
Mr. Ajay Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. D. V. Raghu Vamsy for R.1  
  
Mr. Samir Malik  
Mr. Varun Agarwal for R.2

**ORDER**

**IA NO. 745 OF 2016  
(Appl. for urgent listing)**

We have heard learned counsel for the applicant/Appellant. For the reasons stated in the application, application is disposed of.

**IA NO. 757 of 2016  
(Appl. for leave to appeal)**

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2.

We have heard learned counsel for the parties. For the reasons stated in the application, leave to appeal is granted. Application is disposed of.

**DFR NO. 4166 OF 2016**

Registry is directed to number the applications/appeal and list the matter on **24.01.2017.**

**(I. J. Kapoor)**  
**Technical Member**

*ts/sh*

**(Justice Ranjana P. Desai)**  
**Chairperson**